on the removal of excisable goods from factories during February, 1975, has come to the notice of the Government. There had been no irrational restriction and relaxations had been granted in genuine cases.

tJoint ventures in Gulf Countries

- 1127. SHRI BIR CHANDRA DEB BARMAN: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that India and Yugoslavia have agreed to set up joint ventures in the Gulf countries; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) During the recent discussions at the meeting of the Sub-Committee on Indo-Yugoslav Economic Cooperation in third countries, various possible Sectors/areas of industrial Cooperation between Indian and Yugoslav enterprises in countries, which could include Gulf countries, were identified. Some of the possible fields include civil engineering works, consultancy, supply of equipments.

(b) The specific details regarding participation in actual projects would be worked out by the concerned firms | organisations of the three countries concerned depending on when projects come up, negotiation on terms etc.

Joint Sector project for cashew cultivation

- 1261. SHRI S. KUMARAN: Will the Minister of COMMERCE be pleased to state:
- (a) whether the Cashew Development Corporation of India has a pro-

tTransferred from the 6th March 1975. transferred from the 12th March, 1975.

posal under consideration to set up a Joint Sector project for the development of cashew cultivation in the country;

- (b) whether Government have approved of the project; and
- (c) if so. what are the details of the project and what steps are being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). There is no Corporation named as 'Cashew Development Corporation of India'. It, therefore, appears that the reference is to the 'Cashew Corporation of India Ltd.' which is a subsidiary of the State Trading Corporation of India Ltd.

The Government have not received any such proposal so far from that Corporation.

Licence to import goods

- 1417. SHRI SHYAMLAL GUPTA: Will the Minister of COMMERCE be pleased to state:
- (a) whether there is a proposal to allow importers holding replenishment licence to import goods by sea vessels of Indian flag with foreign payment in Indian currency as In the case of Air India; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

Plenary session of ESCAp

- 1726. DR. Z. A. AHMAD: Will the Minister of COMMERCE be pleased to state:
- (a) whether a Plenary Session of the ESCAP was recently held in New Delhi; and
 - •(•Transferred from the 14th March, 1975.